

SCHEDULE FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RDG INTERIOR DECORATION EXTERIOR ARCHITECTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	RDG Interior Decoration Exterior Architecture Private Limited
2. Date of incorporation of Corporate Debtor	15/03/1999
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994WB1999PTC088977
5. Address of the registered office and principal office (if any) of corporate debtor	344/4, Ground Floor, N.S.C. Bose Road, Kolkata-700 047
6. Insolvency commencement date in respect of corporate debtor	19/12/2019 Order received by the IRP on 23/12/2019
7. Estimated date of closure of insolvency resolution process	20/06/2020
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Tapan Chakraborty Reg. No.: IBBI/IPA-003/IP-N000173/2018-19/12121
9. Address & email of the interim resolution professional, as registered with the board	Plot- 100/11, Rathtala, Bankpara, Barasat-I, North 24 Parganas, West Bengal, Pin – 700124 Email : tapanchakraborty2611957@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Intelligent IP Management Solutions Private Limited, 2nd Floor, YMCA Building, 25, Jawaharlal Nehru Road, Kolkata-700 087 Email : rdg.cirp@gmail.com
11. Last date for submission of claims	06/01/2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



Tapan Chakraborty

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **RDG Interior Decoration Exterior Architecture Private Limited on 19/12/2019**

The creditors of **RDG Interior Decoration Exterior Architecture Private Limited** are hereby called upon to submit their claims with proof on or before **06/01/2020** to the Interim Resolution Professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Tapan Chakraborty

Interim Resolution Professional of M/s. RDG Interior Decoration
Exterior Architecture Private Limited

Date: 25/12/2019

Place: Kolkata

Regn No.: IBBI/IPA-003/IP-N000173/2018-19/12121